

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

CP(IB) No.04/BB/2017

UNDER RULE 6 OF I&B CODE

IN THE MATTER OF VEDHA MARKETING CORPORATION

V.

G.K. SHELTERS PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr Ashok Kumar Mishra, Member Technical.

Order delivered on 21st July, 2017

For the Petitioner: Shri P. Suresh, Advocate,

For the Respondent M/s. C.V. Nagesh Associates, Advocates.

Per Hon'ble Shri Ratakonda Murali, Member (J):

ORDER

Counsel for petitioner is present. Counsel for respondents is also present. Parties to the petition are present including their counsel.

They filed joint memo stating that the matter is settled and that the matter may be closed recording settlement.

The memo is recorded. The matter is settled between the parties outside the Tribunal.

The petition is therefore, dismissed as settled out of Tribunal,


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)